

Collector of Customs

v.

Krishna Sales Private Limited

(Supreme Court Of India)

HON'BLE JUSTICE R. S. PATHAK (CJI) HON'BLE JUSTICE M. M. DUTT
HON'BLE JUSTICE L. M. SHARMA

Civil Appeal No. 2846 Of 1986 | 06-10-1987

1. Having heard learned counsel for the Collector of Customs, Bombay and M/s. Krishna Sales Pvt. Ltd., we direct that the application made by the latter for a detention certificate should not be rejected on the ground that the appeal is pending in this Court against order of the Customs, Excise and Gold (Control) Appellate Tribunal, New Delhi.